

under section 19 of the Post-graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1989-90 together with Audit Report thereon under section 18 of the Postgraduate Institute of Medical Education and Research, Chandigarh, Act, 1966.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year, 1989-90.

(14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in] Library. See No. LT-199/91]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90 under section 19 of the All India Institute of Medical Sciences Act, 1956.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90 together with Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Medical Sciences, New Delhi, for the year 1989-90.

(16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No. LT-200/91]

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**13.08½ hrs.**

## STATEMENT BY MINISTER CAUVERY WATER DISPUTE

[*English*]

**The Minister of Water Resources (Shri Vidyacharan Shukla):** Exercising the powers conferred by Inter State Water Disputes Act, 1956, a Tribunal was constituted by issuing Notification on 2nd June, 1990 and the request made by Tamil Nadu Government on 6th July, 1986 was referred to the Tribunal for adjudication.

After the Cauvery Water Disputes Tribunal issued their Interim Order on 25th June, 1991 there have been various representations against the Order and the issues involved. Government of Karnataka also promulgated an Ordinance on 25th July, 1991, making certain provisions for the protection of irrigation in the Cauvery Basin areas of Karnataka.

The Government considered the matter carefully in all its aspects and decided to refer the legal questions associated with the Tribunal's Interim Order and the ordinance of the Government of Karnataka to the Supreme Court. On the advice of the Government, the President of India has made a reference to the Supreme Court under clause (1) of Article 143 of the Constitution of India which has been delivered to the Registrar General of the Supreme Court on 28th July, 1991. The following questions have been referred to the Supreme Court of India for consideration and report thereon namely,

- (1) Whether the Ordinance and the provisions thereof are in accordance with the provisions of the Constitution;
  - (2)(i) Whether the Order of the Tribunal constitutes a report and decision within the meaning of Section 5(2) of the Act; and
    - (ii) Whether the Order of the Tribunal is required to be published by the Central Government in order to make it effective;
  - (3) Whether a Water Disputes Tribunal constituted under the act is competent to grant any interim relief to the parties to the dispute.
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**13.10 hrs.**

### ELECTION TO COMMITTEES

#### (i) COUNCIL OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

[English]

**The Minister of Human Resource Development (Shri Arjun Singh) :**  
Sir, I beg to move :

"That in pursuance of clause 9(1) (e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

**Mr. Speaker :** The question is :

"That in pursuance of clause 9(1) (e) of the Scheme for the Administration and Management

of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to other provisions of the Scheme and the Regulations."

**The motion was adopted.**

**13.11 hrs.**

#### (ii) COUNCIL OF INDIAN INSTITUTES OF TECHNOLOGY

**The Minister of Human Resource Development (Shri Arjun Singh) :**  
Sir, I beg to move :

"That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology for a period of three years from the date of their election, subject to other provisions of the said Act."

**Mr. Speaker :** The question is :

"That in pursuance of Section 31(2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of Indian Institutes of Technology for a period of three years from the date of their election, subject to other provisions of the said Act."